

metics and a correct understanding of the fundamentals.

House Rent Allowance to Andaman Employees

3927. Shri K. E. Ganesh: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Chief Commissioner's Advisory Council for the Andaman and Nicobar Islands recommended the grant of house rent allowance to the employees of the Andaman Administration; and

(b) if so, the decision taken by Government in this behalf?

The Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) Yes, Sir. The Chief Commissioner's Advisory Committee for the Andaman and Nicobar Islands had recommended that the benefit of house rent allowance should be extended to the locally recruited employees of the Andaman and Nicobar Administration, who are at present not eligible for the grant of this allowance under the existing orders.

(b) The recommendation was not accepted.

Files of Andaman State Transport Department

3928. Shri K. E. Ganesh: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that tickets of the Andaman State Transport Department were found missing;

(b) if so, the values of the missing tickets;

(c) whether a Police enquiry was conducted; and

(d) if so, results of the enquiry and the action taken thereof?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) Yes, Sir.

(b) Rupees 14793.45P (face value).

(c) and (d). The matter is under investigation by the Police and the enquiry has not been completed yet.

Purchase of Diesel Water Pumps in Andamans

3929. Shri K. E. Ganesh: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that diesel water pumps purchased by the Andaman P.W.D. were found to be defective and reconditioned;

(b) whether it is a fact that an Officer of the Andaman Administration was sent to Calcutta to select these pumps; and

(c) whether any responsibility has been fixed by the Government for this loss to the Public Exchequer?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) to (c). The Andaman PWD had placed orders for five diesel pumps fitted with 50 HP diesel engines on a Calcutta firm. Out of the three pumps received at Port Blair, two were installed. It was found that though the pumps were new the engines fitted to them were not new. The matter was taken up with the representative of the firm and he agreed to replace these engines with new engines.

No officer of the Andaman Administration was sent to Calcutta for this purpose.

Police Mess, Andaman

3930. Shri K. E. Ganesh: Will the Minister of Home Affairs be pleased to state:

(a) whether any audit has been conducted of the Accounts of the Andaman Police Line Mess between 1953 to 1967;

(b) if not, the reasons therefor;

(e) the annual total amount of transactions involved in the Police Mess during this period; and

(d) the procedure followed for the collection of money from the police personnel and whether receipts are given to the contributors?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) No, Sir.

(b) The Police Lines Mess in Andamans is not run departmentally by Government. Its accounts are, therefore, not subject to Government audit. The Mess is a non-Government organisation and its membership is open to all Police personnel who may wish to join it. It is managed by a Committee elected by the Members at regular intervals. The accounts of the Mess could be subjected to audit if the Members of the Mess so desired, but no such request was made.

(c) The figures of annual collections and expenditure of the Mess are given below:

Year	Collections		Expenditure	
	Rs.	P.	Rs.	P.
1958	75,907	49	77,911	51
1959	83,217	98	81,625	05
1960	90,107	14	92,217	92
1961	79,308	44	84,226	72
1962	88,820	88	89,195	10
1963	1,85,302	14	1,83,414	10
1964	2,07,356	04	2,06,348	36
1965	2,04,725	74	2,03,334	98
1966	1,07,246	78	1,09,986	19
1967.	69,135	02	67,020	85

(upto 31st May, 1967)

(d) Till June, 1966, recovery of Mess bills was being made through the acquittance rolls of monthly pay bills. No receipts were issued. Since

July, 1966, recoveries are being made by officers disbursing pay at the time of disbursement of salaries, in accordance with the recovery lists submitted by the Incharge of the Mess. Consolidated receipts are being issued by the Incharge of the Mess to disbursing officers for total amount of recoveries.

Polytechnics and Engineering Colleges in Delhi

3931. Shri R. S. Vidyarthi: Will the Minister of Education be pleased to state:

(a) what was the total intake of students in each Branch of Engineering in each of the Delhi Polytechnics and Delhi Engineering College during the last three sessions and what was the number of students belonging to the Scheduled Castes/Tribes in each Branch;

(b) whether there was any deficiency in filling up the reserved quota;

(c) if so, the reasons therefor; and

(d) whether there is separate reservation for each Branch of Engineering?

The Minister of Education (Dr. Triguna Sen): (a) A Statement showing the total intake of students in each Branch of Engineering in the Delhi Engineering College and in each of the Delhi Polytechnics, year-wise and Branch-wise and the number of Scheduled Castes-Tribes students admitted thereto, institution-wise, year-wise and branch-wise is placed of the Table of the House. [Placed in Library. See No. LT-834/67].

(b) Yes, Sir.

(c) Due to non-availability of Scheduled Castes/Tribes students who fulfilled even the lower admission qualifications prescribed for them.

(d) Yes, Sir.